

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under section 58 of the Advocates Act, 1961)

No. 47

Dated: 8-10-2020

Subject: Ammendment to the format provided in Schedule-I (Applications for Law Internship) appended with Scheme for Internship and e-internship in the High Court of Jammu and Kashmir.

NOTIFICATION

Hon'ble the Chief Justice, High Court of Jammu and Kashmir has been pleased to order that "**e-mail address**" and "**Mobile Number**" of the candidates be added below S.No.5 as 5(a) and 5(b) in the Schedule-I (Applications for Law Internship) appended with the Scheme for Internship and e-internship in the High Court of Jammu and Kashmir, issued by the Hon'ble High Court of Jammu and Kashmir vide Notification No.11/LP dated 23.07.2020, by effecting necessary amendment in the said Schedule-I.


(Jawad Ahmed)
Registrar General

No: 9223-9224 Dated: 08/10/2020
LF

Copy to :

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr. Justice _____ with the request to place the same before His/Her Lordships for kind perusal and information.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Computers, High Court of J&K, Srinagar.
5. Registrar Rules, High Court of J&K, Srinagar.
6. Registrar Judicial. High Court of J&K, Srinagar/Jammu.
7. Incharge NIC for uploading the same on official website of the High Court of J&K.
8. Office file.


Registrar General

Ammended Schedule-I

Application for law internship

- 1. Name _____
- 2. Date of birth _____
- 3. Place of birth _____
- 4. Father's/Mother's name _____
- 5. Address _____

- 5(a) * e-mail address _____
- 5(b)* Mobile Number _____
- 6. Student of:
 - (i) Class _____
 - (ii) Name & address of
Institution/University/
College _____

- 7. Period and dates for which
internship sought _____

Signature.....

Name.....

Place: _____

Date: _____